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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

CNR No. DLHC010155222026

+ **W.P.(C)-IPD 16/2026**

STRYTEN ENERGY LLC

.....Petitioner

Through: Mr. Tanmaya Mehta, Mr. Karmanya Singh Sareen, Mr. Krishnagopal Abhay, Mr. Sahib Singh Dhillon, Mr. Rinku, Ms. Shree Sruthi and Mr. Soumya Benerjee, Advocates.

versus

NIDHI AGARWAL & ORS.

.....Respondents

Through: Mr. Sudarshan Kumar Bansal and Ms. Nishtha Kapoor, Advocates.
Ms. Kangan Roda, SPC with Ms. Apoorva Sharma, Rahul Matharu, Advocates for R-3.

CORAM:

HON'BLE MR. JUSTICE PURUSHAINDR KUMAR KAURAV

ORDER

% **13.10.2026**

1. During the course of hearing, the Court finds that there has to be comprehensive guidelines to deal with the use/ misuse of Artificial Intelligence (AI) and also menace of squatting.
2. Therefore, before taking any final view into the matter, it would be appropriate to enable all stakeholders to assist the Controller General of Patents, Designs & Trade Marks in framing of the guidelines.



3. Accordingly, the Controller General of Patents, Designs & Trade Marks is directed to invite the suggestion/ objections *qua* the aforesaid aspects within a period of three (3) weeks from the date of receipt of a copy of this order, and, thereafter, to complete the exercise of compiling the same and to suggest the comprehensive workable guidelines *qua* the aforesaid aspects within three (3) weeks thereafter.

4. List on 14.12.2026.

PURUSHAINDR KUMAR KAURAV, J

OCTOBER 13, 2026

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